

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
VISAKHA PRIME PROPERTIES CONSTRUCTIONS LIMITED

Relevant Particulars	
1. Name of corporate debtor	Visakha Prime Properties Constructions Limited
2. Date of incorporation of corporate debtor	26.07.1995 (26th July 1995)
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Vijayawada
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200AP1995PLC021225
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Flat No.17, Lakshmi Apts, Kirtampudi Layout, Visakhapatnam. (A.P), Andhra Pradesh, India, 530003
6. Insolvency commencement date in respect of corporate debtor	04.03.2026 (Order Dated 04th March 2026)
7. Estimated date of closure of insolvency resolution process	31.08.2026 (31st August 2026)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ganesh Venkata Siva Rama Krishna Remani IBBI/IPA-001/IP-P01386/2018-19/12176
9. Address and e-mail of the interim resolution professional, as registered with the Board	302 Nahar Business Centre, Chandivali Mumbai 400072 Email ID - ganesh.remani@niliten.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	302 Nahar Business Centre, Chandivali Mumbai 400072 Email ID- cirpvisakhaprime@gmail.com Phone No: +91 9967500010; +91 9967598910
11. Last date for submission of claims	18.03.2026 (18th March 2026)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web Link: https://ibbi.gov.in/home/downloads b) NA

Notice is hereby given that the Honourable Bench, National Company Law Tribunal, Amaravati has ordered the commencement of a Corporate Insolvency Resolution Process of **VISAKHA PRIME PROPERTIES CONSTRUCTIONS LIMITED on 04.03.2026 (04th March 2026)**

The creditors of **VISAKHA PRIME PROPERTIES CONSTRUCTIONS LIMITED**, are hereby called upon to submit their claims with proof on or before **18.03.2026 (18th March 2026)**, to the interim resolution professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by **Electronic Means** only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A Financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties

Name and Signature of Interim Resolution Professional:

Ganesh Venkata Siva Rama Krishna Remani
(Regd. No.: IBBI/IPA-001/IP-P01386/2018-19/12176

Date and Place: 06 March 2026, Mumbai